

**Power purchase agreement**

1670. SHRI SANJAY RAUT: Will the Minister of POWER be pleased to state:

- (a) whether Government has come up with a concept "No Power Purchase Agreement (PPA), no fuel";
- (b) if so, the details thereof; and
- (c) the names of power units which have not entered into PPA?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) In a meeting held on 1st February, 2012 at Prime Minister's Office, it was inter-alia decided that Coal India Limited (CIL) should sign Fuel Supply Agreements (FSAs) for full quantity of coal mentioned in the Letter of Assurances (LOAs) for 20 years, to be renewed every five year with trigger level of 80% for levy of disincentives and award 90% for trigger level of incentives, with power plants that have entered into long-term Power Purchase Agreements (PPAs) with Distribution Companies (DISCOMS).

(c) There are no commissioned power, units which have not entered into PPAs except the Jharsugda Thermal Power Station (4x600 MW) of M/s. Sterlite Energy Limited having PPA for 768 MW with DISCOM and for balance 1632 MW PPA with VALSEZ.

**Norms for supply of electricity from power grid**

†1671. SHRI SHANTA KUMAR: Will the Minister of POWER be pleased to state:

- (a) whether standards have been fixed for electricity supply from power grid to the northern States in the country; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) Central Electricity Regulatory Commission (CERC) has issued Indian Electricity Grid Code Regulations, 2010 which have provisions related to scheduling and drawal of power by the States of different regions. The Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2009 notified by CERC have provisions related to commercial mechanism for settlement of deviation in drawal from their schedule by the utilities. CERC has also notified the Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009 which have provisions related to application of congestion charge for deviation from schedule including

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†Original notice of the question was received in Hindi.